(d) if so, the reasons therefor; and

(e) the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No final decision has yet been taken by the Government.

(b) In view of reply to (a) above, does not arise.

(c) No such final order has been given by the Hon'ble Supreme Court.

(d) and (e) In view of reply to (c) above, does not arise.

Revival of sick fertilizer industries

198. SHRI BHUPENDER YADAV: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the latest status of revival of sick fertilizer industries in the country;

(b) whether it is a fact that despite waiving off loans and replacement of old machinery, some fertilizer industries are running in losses and if so, the details thereof;

(c) whether sick fertilizer units have initiated steps for skill and management development of their personnel and if so, the details thereof; and

(d) whether Government proposes to merge sick fertilizer units with profit making fertilizer units, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The status of revival of closed/sick/loss making fertilizer PSUs is as under:—

Fertilizer Corporation of India Limited (FCIL) and Hindustan Fertilizer Corporation Limited (HFCL): The status of revival of the closed units of FCIL and HFCL is as under:

Based on the recommendation of Empowered Committee of Secretaries ECOS, Cabinet Committee on Economic Affairs in its meeting held on 4.8.2011 approved the proposal for revival of closed units of FCIL and HFCL with the stipulation that Board for Industrial and Financial Restructuring (BIFR) proceedings

be expedited and thereafter, the matter including changes, if any, required in bid parameters, be placed before the Committee for a final decision. Accordingly, the Draft Rehabilitation Schemes (DRS) of HFCL and FCIL have been submitted to BIFR for their approval. BIFR has appointed State Bank of India as Operating Agency for examining the DRS of HFCL and FCIL. After the approval of BIFR, the proposal shall be placed before competent authority for obtaining approval.

Madras Fertilizer Limited: Board for Industrial and Financial Restructuring (BIFR) in its hearing held on 2nd April, 2009 declared Madras Fertilizers Limited (MFL) a sick company and appointed State bank of India as Operating agency with the direction to prepare a revival scheme for the company. Eleven hearings were held so far before BIFR. In the last hearing held on 27.08.2012, the Bench directed Government of India and other equity partner to take a decision with regard to the revised option filed by the Company, and thereafter, the Operating Agency will examine the proposal and submit a DRS to the BIFR. Accordingly, based on the inputs received from the company, a revised rehabilitation proposal has been circulated for inter-ministerial consultation for formalising the view of the Government. Based on the view of Government and other equity partner, operating agency will form DRS and submit before BIFR for approval. The next hearing of BIFR is scheduled on 05.12.12.

Brahmaputra Valley Fertilizer Corporation Limited (BVFCL): BVFCL has proposed for a new brown field ammonia urea plant of larger capacity with State-of-art technology at most energy efficiency at Namrup site. Agreeing in principle to the proposal, Department of Fertilizers has given clearance to appoint a consultant to evaluate the available options and recommend the most suitable one.

(b) Loans have been waived off in respect of Madras Fertilizers Ltd. (MFL) and FACT in past. Both the companies have shown profit during the year 2011-12.

(c) Yes, Sir. The steps taken by MFL and BVFCL for skill management development of their personnel are as under:—

BVFCL: For skill management development the Company provides in-house training programmes with the available resources, In case of need external expert are also called. The company has good infrastructure for conducting such trainings.

Besides this the company also sends its employees for attending training programmes conducted by Fertilizer Association of India (FAI), Central/regional Labour Institute, Indian Institute of Public Administration and at the vendors workshops.

MFL: MFL is an ISO 9001 certified company and the corporate management is committed to quality management system and ensures continued up-gradation of Technology, Development of Human Resources and Improvement of quality of work. Quality objectives of training are fixed every year and various in-house and external training programs are conducted regularly.

(d) There is no proposal to merge sick fertilizer units with profit earning units.

Overcharging of fertilizers in Andhra Pradesh

199. SHRIMATI GUNDU SUDHARANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it has come to the notice of Government that fertilizer dealers in Andhra Pradesh are charging more than the MRP for fertilizers like DAP, Complex, Potash etc. in the current season; and

(b) if so, the action taken by Government on such companies and also on dealers in the State?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No such incidents has been reported by State Government regarding overcharging on fertilizers in Andhra Pradesh for DAP, Complex and Potash. However, the State Governments are fully empowered under Clause 21 of Fertilizer Control Order (FCO) 1985 to take corrective/punitive actions against person/persons indulging in such malpractices. Under Clause 21 of the Fertilizer Control Order (FCO), 1985, it is mandatory to print the maximum retail price on the container of all kinds of fertilizers, whether under statutory price control or out of the purview of the statutory price control. No person shall charge higher than the price printed on the bag. Any person violating this mandatory provision of FCO is held liable to be proceeded against for administrative/punitive measures under the provisions of FCO and Essential Commodities Act. Department of Fertilizers has from, time to time, been sensitizing all the State Governments to gear up the enforcement agencies under their jurisdiction for appropriate action against the offenders, if any.